

OFFICE OF THE DISTRICT AND SESSIONS JUDGE KORBA (C.G.)

ORDER

No / 29 / I-11-I/2004

Dated, 10 March 2017

1. In the exercise of power vested in , say by virtue of Section-15 of the Chhattisgarh Civil Court Act.1958 , I here by distribute the Civil business among the Court of Korba Civil District.

2. The Chief Judicial Magistrate , Korba shall distribute the criminal business among the Magistrate subject to the approval of Sessions Judge , Korba .Criminal Cases to be instituted in the Courts of Addl. Sessions Judge in the Sessions Division Korba shall be regulated by this Distribution Memo.

3. The Distribution Memo shall come into force from 16 March 2017, However it shall not effect the pending Civil or Criminal works:-

S.N.	Name of Courts	Jurisdiction		Particulars
1	SHRI G.K.MISHRA District & Sessions Judge Korba(C.G.).	Sessions Division Korba	1	Sessions Trials. (Except cases triable by special judge SC/ST, PC Act, NDPS Act, Childrens Act & POCSO Act)
			2	Criminal Appeals.
			3	Criminal Revisions.
			4	Application for transfer of Criminal Cases.
			5	All Bail Application u/s 438/439 Cr. P.C.(Except Jurisdiction given to ASJ Katghora and Special Judge SC/ST (P.A) Act-P.C. Act- N.D.P.S. and POCSO Act)
			6	Cases under Human Rights Act and other special cases which are triable by Sessions Court(Except Jurisdiction given to any other court)
			7	Notification N0-1245/D-270/ XXI-B- C.G./07 Raipur Dated-02-02-2007- All Cases under Electricity Act.2003 with connected Sec-153 Misc Criminal Cases and Bail Application.
			8	Other Miscellaneous Criminal Cases. and all criminal cases not assigned to any courts.
			9	All Cases Under Chhattisgarh Protection of Depositors Interest Act. 2005.
		Civil District Korba	10	Civil Suits from Rs 15,00,001/- in valuation with M.J.C. And Execution proceedings connected there with of Korba, Katghora, Poundi-uproda and Kartala Tehsils (Except cases under jurisdiction of Family Court Korba.)
			11	All cases under Arbitration and Conciliation Act 1996 with M.J.C and

			Execution cases connection there with
			12 All application U/s 24 C.P.C.
			13 Proper adjudication of execution case putaining to decree amount from Rs. 1500000/- as per judgment so passed by janopyogi Parmanent Lok Adalat Korba.
			14 All Cases offences relation to adulterated drugs and spurious drugs or other offences arising under the Drugs and Cosmetics Act, 1940 (no. 23 of 1640)
			15 (A) All cases under Co-operative Societies Act from Rs 50,001/- in valuation of Korba & Kartala Tehsils. (B) All cases under Co-operative Societies Act from Rs 25,00,001/- in valuation of Katghora, Poudi-uprora & Pali Tehsils.
			16 All cases under the public Trust Act 1951.
			17 All cases under Trade & Merchandise Marks Act.1958
			18 All civil cases under Copy Right Act 1957.
			19 All cases under the Companies Act. trail by the District court.
			20 All cases under State Financial Corporation Act.1951.
			21 All cases under Public Premises Act .
			22 All Appeals U/S 31 of the C.G. Accommodation Control Act .1961.
			23 All Motor Vehicle Accidents Claims cases U/S 166,163A,140 of the Motor Vehicle Act ,connected with Korba and Kartala Tehsils.and arising in Tehsils situated out of Korba District whose applicants belong to Korba, kartala Tehsils.
			24 Small Cause Cases from Rs.501 unto Rs 1000 in valuation with MJC/Execution.
			25 All references under land Acquisition Act.
			26 All Civil and M.J.C cases under Mental Health Act 1987.
		Korba and Kartala Tehsils	27 All cases under Indian Succession Act,1925 (Except those which have been assigned to Civil Judge class I Korba, kartala)

			28	All cases under Provincial Insolvency Act .
			29	All Civil Cases not assigned to any other civil court under this distribution memo.
			30	All Civil Appeals and Misc. Appeals, Execution Cases arising out of Judgment / Order Passed by I st Civil Judge Class&I, korba.
			31	Disposal/Compliance of all the orders of honourable High court and honourable Supreme Court related with it own court.
2	SHRI V.K.EKKA Special Judge S.C./S.T.(P.A.) Act. 1989 Addl. Sessions Judge Korba	Civil District &session Divison Korba	1	High court C,G, Endt-No-6336 / II6-5-/2012 Bilaspur dated 11-8-2015 Copy of Notification N0-767/1245/ XXI-B-/2015 Dated-07-08-2015- All Cases with the connected M.J.C Under SC/ST (Prevention of Atrocities) Act 1989
			2	All Bail Application u/s 438 & 439 Cr.P.C Conection with S.C./S.T. (P.A.) Act. 1989 Korba.
			3	Disposal of Applicotion / M.J.C.or any other proceeding Arisingout of Judgment or order of the court of Special judge under S.C./S.T (P.A.) Act.
			4	Any other work entrusted by the District & Sessions Judge, Korba
			5	All Criminal matters transferred or made over by the District & Sessions Judge Korba.
			6	Disposal/Compliance of all the orders of honourable High court and honourable Supreme Court related with it own court.
3	SHRI THOMAS EKKA Addl. District & Sessions Judge Katghora.	Katghora, Pali, Poundi- uproda Tehsils	1	Sessions Trials, Criminal Appeals, Criminal Revision, Misc. Criminal Cases & Criminal matters as may be made over or transferred by the Sessions Judge, Korba.
			2	All bail Application U/s 438/439 Cr.P.C. and Session Trials Cases Arising from the area of Police Station Katghora, Pali, Bango and Kushmunda except bail application and Session Trials Cases related with offence under section 304b, 306 and Bail application U/s 438/439 Cr.P.C. and Session Trials Cases arising out of P.S. Banki Mongra, Pashaan, Darri,

			Dipka, Related with Pocso and children Act.
		3	High Court C.G. Endt.No. 6336/II-6-5/2012 Bilaspur dated 11-8-2015 Copy of Notification No. 7671/2445/ XXI-B/2015 Dated 07-08-2015 All Challan Charge Sheet and Bail Application (Except First Remand) relating to all Criminal Cases arising under the POCSO and Children Act. In the Katghora, Poudi-uproda and Pali Tehsils.
		4	All Civil matters transferred or made over by the District & Sessions Judge Korba.
		5	All Civil Suits from Rs. 12,00,001/- to Rs. 15,00,000/- in valuation with M.J.C., Execution cases, connected thereto of Katghora, Poudi-uproda and Pali Tehsils.
		6	Small Cause Cases from Rs. 501/- from Rs. 1,000/- in valuation with Misc. Judl. Cases/Execution proceeding connected thereto of Katghora, Poudi-uproda and Pali Tehsils.
		7	All Civil Appeals and Misc. Appeals arising out of Judgement/Order of Civil Judge Class-I and Addl. Civil Judge Class-I Katghora.
		8	All references under Land Acquisition Act.
		9	All Cases under Mental Health Act 1987
		10	All cases under Indian Succession Act 1925 (Except cases which have been assigned to the Civil Judge Class-I Katghora, Pali and Poudi-uproda)
		11	All cases under Provincial Insolvency Act.
		12	All Appeals u/s 31 of the C.G. Accommodation Control Act. 1961
		13	All Motor Vehicle Accidents Claims Cases u/s 166, 163-A and 140 of the Motor Vehicle Act. Connected with Katghora, Poudi-uproda and Pali Tahsil.
		14	All cases under Co-operative Societies Act. from Rs. 50,001/- from Rs. 500,000/- in valuation of Katghora, Poudi-uproda and Pali Tehsils.

			15	Any other work entrusted by the District & Sessions Judge, Korba.
			16	Disposal/Compliance of all the orders of honourable High court and honourable Supreme Court related with it own court.
4	SMT. USHA GENDLE Addl. District & Sessions Judge (F.T.C.) Korba	Korba, Kartala	1	Sessions Trials, Criminal Appeals, Criminal Revisions, Misc. Criminal Cases As may be made over by the Sessions Judge Korba.
			2	All Bail Application u/s 438/439 Cr. P.C. Related with Pocso and children Act.
			3	High court C,G, Endt-No-6336 / II6-5-/2012 Bilaspur dated 11-8-2015 Copy of Notification N0-767/1245/ XXI-B-/2015 Dated-07-08-2015-All Challan Charge Sheet and Bail Application.(Except First Remand) relating to all criminal cases arising under the POCSO Act. in the Korba and Kartala Tehsils.
			4	All Civil & Criminal Matters transferred or made over by the District & Sessions Judge Korba
			5	All Civil Appeals and Misc. Appeals, arising out of Judgment/Order Passed by Addl.judge to the court of Ist civil judge Class I Korba & Civil judge Class II Korba Kartala and Link court Kartala
			6	Disposal of Application / Execution / M.J.C or any Proceeding arising out of Judgment or order of the there any Fast Track court Korba.
			7	Any other work entrusted by the District & Sessions Judge ,Korba.
			8	Disposal/Compliance of all the orders of honourable High court and honourable Supreme Court related with it own court.
5	KU. SUNITA SAHU I Addl.District & Sessions Judge Korba and Spl. Judge (P.C.Act.) & N.D.P.S.	Korba	1	Sessions Trials, Criminal Appeals, Criminal Revisions, Misc.Criminal Cases As may be made over by the Sessions Judge Korba.
			2	All Bail Application u/s 438/439 Cr.P.C. Related with P.C. Act And N.D.P.S.
			3	All Civil & Criminal Matters transferred or made over by the

				District & Sessions Judge, Korba.
			4	All Cases under N.D.P.S. Act. 1989 (Except Cases of “small quantity” prescribed under N.D.P.S. Act 1985) (as on notification) and Bail Application u/s 438/439 Cr.P.C.
			5	All cases under prevention or corruption Act. as per High Court C.G. Endt. No. 2821/III-6-4/2003 Copy of Notification No. 2987/900/XXI-B/C.G./15 dated 31-3-2015.
			6	All Civil Appeals and Misc. Appeals, arising out of Judgement/Order Passed by IInd. Civil Judge Class-I Korba.
			7	Disposal of Application/Execution /M.J.C. or any Proceeding, arising out of Judgement or order of Court of any ADJ/ASJ/AMACT (Except F.T.C. Courts Korba and Proceeding arising out of Judgement or order after the month of August 2016 of II-ADJ/ASJ/AMACT)
			8	Any other work entrusted by the District & Sessions Judge ,Korba.
			9	Disposal/Compliance of all the orders of honourable High court and honourable Supreme Court related with it own court.
6	SMT. HEEMANSHU JAIN II Addl. District & Sessions Judge Korba	Korba	1	Sessions Trials, Criminal Appelas, Criminal Revision, Misc. Criminal Cases as may be made over by the Sessions Judge, Korba.
			2	All Civil Suits from Rs. 10,00,001/- to Rs. 15,00,000/- in valuation with M.J.C. Execution cases connected thereto of Korba and Kartala Tehsils. (excepted the case related to family court)
			3	Civil Appelas, Misc. Civil Appeal, Civil MJC, Execution and MACT case as may be made over by the District Judge, Korba.
			4	Any other work entrusted by the District & Sessions Judge ,Korba.
			5	All Civil & Criminal matters transferred or made over by the District & Sessions Judge Korba.
			6	All civil Apeals and Misc. Appeals arising out of Judgement/Order of

				Civil Judge Class -II Korba and Add. Judge to the court of civil Judge Class-II Korba.
			7	Disposal of Application/Execution /M.J.C. or any Proceeding, arising out of Judgement or order after the month of August 2016 of the own Court.
			8	Disposal/Compliance of all the orders of honourable High court and honourable Supreme Court related with it own court.
7	SHRI PRASHANT PARASHAR Addl. District to the Court of Addl. District & Sessions Judge Katghora.	Katghora, Pali,Poundi-uproda Tehsils	1	Sessions Trials. Criminal Appeals , Criminal Revision, Misc.Criminal Cases & Criminal matters as may be made over or transferred by the Sessions Judge Korba.
			2	All bail Application u/s 438 / 439 Cr. P.C. and Session Trials Cases Arising out of P.S. Banki Mongra, Pashaan, Darri, Dipka, except application and Session Trials Cases Related with PocsO and Children Act. All bail application u/s 438 / 439 Cr. P.C. and Session Trials Cases arising from P.S. Katghora, Pali, Bango and Kusmunda. related only with offence under section 304b, 306 IPC.
			3	All Civil Suits from Rs. 10,00,001/- to Rs. 12,00,000/- in valuation with M.J.C. Execution cases connected thereto of Katghora, Poundi-uproda and Pali Tehsils.
			4	Civil Appeal, Misc. Civil Appeal, Civil MJC, Execution and MACT cases or made over or transferred by the District Judge Korba and MACT Korba.
			5	All Civil Appeals and Misc. Appeals arising out of Judgement/Order of Civil Judge Class-II Kotghora and Civil Judge Classd-II Pali
			6	Disposal of Application/Execution/ MJC or any proceeding arising out of Judgement or Order of Application to the own Court.
			7	Any other work entrusted by the District & Sessions Judge ,Korba.
			8	All Civil & Criminal matters transferred or made over by the District & Sessions Judge Korba.
			9	Disposal/Compliance of all the orders

				of honourable High court and honourable Supreme Court related with it own court.
8	SMT. URMILA GUPTA First Civil Judge, Class-I & Chief Judicial Magistrate, Korba	Korba, Kartala Tehsils	1	All Criminal Cases kept with him in his Distribution memo with the approval of the Sessions Judge, Korba {Except Cases Under Chapter IX of Cr. P.C.1973 Jurisdiction of Family Court, Korba.
			2	All Civil & Criminal matters transferred or made over the District & Sessions Judge, Korba
			3	All Civil Suits from Rs 5,00,001/- upto 10,00,000/- in valuation with M.J.C and execution proceeding connected there to of Korba Tehsils (Except cases under jurisdiction of Family Court, Korba)
			4	All Cases under part X of the Indian Successions Act.1925 of Korba and Kartala Tehsils.
			5	(A) All small cause cases from Rs. 500/- in valuation with M.J.C / execution cases connected thereto of Korba Tehsils . (B) All small Cause Cases from Rs 201/- from Rs 500/- in valuation with M.J.C/Execution connected thereto of Kartala Tahsil.
			6	All appeals under the C.G Municipalities Act, Cognizable by the Civil Judge Class-I of Korba and Kartala Tehsils .
			7	All Cases under Co-operative Societies Act. from Rs 50000/- in valuation at Korba and Kartala Tehsils.
			8	Any other work entrusted by the District & Sessions Judge Korba.
			9	Disposal/Compliance of all the orders of honourable High court and honourable Supreme Court related with it own court.
9	Addl. Judge to the Court of 1st. Civil Judge Class-I & JMFC Korba			VACCANT COURT
10	SHRI SUMIT KAPOOR II C.J.I & JMFC, Korba	Korba Tehsils	1	All Civil Suits from Rs 1/- upto 2,00,000/- in valuation with M.J.C and execution proceeding connected there to of Korba Tehsils (Except cases under jurisdiction of Family

				Court ,Korba}, all execution proceeding and other Misc. Civil applications related with Court of Addl. Judge to the Court of 1 st . Civil Judge Class-I.
			2	All Criminal cases assigned to him in the Distribution Memo prepared by C.J.M Korba.
			3	All Criminal Cases transferred or made over by the C.J.M. Korba subject to approval of the Session Judge, Korba.
			4	All Civil & Criminal Matters transferred of made over to him by the District & Sessions Judge Korba.
			5	Any other work entrusted by the District & Sessions Judge Korba.
			6	Disposal/Compliance of all the orders of honourable High court and honourable Supreme Court related with it own court and Court of Addl. Judge to the Court of 1 st . Civil Judge Class-I.
11	SHRI NARENDRA KUMAR NETAM Civil Judge Class-I & JMFC , katghora .	Katghora, Poundi-uproda Tehsils	1	All Criminal Cases assigned to him in the Distribution Memo prepared by C.J.M Korba.
			2	All Criminal Cases transferred or made over by the C.J.M. Korba subject to approval of the Session Judge, Korba.
			3	All Civil & Criminal matters transferred or made over by the District & Sessions Judge Korba.
			4	All Civil Suits from Rs. 7,00,001/- from Rs.10,00,000/-in valuation with M.J.C Execution cases connected thereto of katghora, Poundi-uproda and Pali Tehsils .
			5	All Small Cause Cases from Rs.201 /- from Rs.500/- in valuation with Misc. Judl. Cases / Execution Cases connected thereto of Katghora , Poundi-uproda Tehsil
			6	All cases under Part X of the Indian Succession Act.1925.
			7	All cases under Co-Operative Societies Act. from Rs.50,000/-in valuation of Katghora, Poundi uproda Tehsils.
			8	All appeals under the C.G. Municipalities Act. Cognizable by the

				civil judge class I Katghora of Katghora, Poundi-uproda and Pali Tehsils.
			9	Any other work entrusted by the District & Sessions Judge Korba.
			10	Disposal/Compliance of all the orders of honourable High court and honourable Supreme Court related with it own court
12	SHRI SANTOSH THAKUR Addl. Judge to the Court of Civil Judge Class-I & JMFC Katghora	Katghora, Poundi-uproda Tehsils	1	All Criminal Cases assigned to him the Distribution Memo prepared by CJM Korba.
			2	All Criminal Cases transferred or made over by the C.J.M. Korba subject to approval of the Session Judge, Korba.
			3	All Civil & Criminal matters transferred or made over by the District & Sessions Judge, Korba.
			4	All Civil Suit from Rs. 5,00,001/- upto 7,00,000/- in valuation with MJC Execution cases connected thereto at Katghora, Poundi-uproda and Pali Tehsil.
			5	All Small Cause cases from Rs. 201/- upto Rs. 500/- in valuation with Miscx. Judl. Cases/Execution Cases connected thereto at Pali Tehsil.
			6	All cases under Co-Operative Societies Act . from Rs.50,000/-in valuation of Pali Tehsils.
			7	All appels under the C.G. Municipalitiesd Act. Cognizable by Addl. Judge to the Court of Civil Judge Class-I Katghora at Pali Tehsils.
			8	Any other work entrusted by the District & Sessions Judge Korba.
			9	Disposal/Compliance of all the orders of honourable High court and honourable Supreme Court related with it own court
13	SMT. RAVINDER KAUR C.J.II & JMFC, KATGHORA	Katghora, Poundi-uproda Tehsils.	1	All Criminal Cases assigned to him the Distribution Memo prepared by CJM Korba.
			2	All Criminal Cases transferred or made over by the C.J.M. Korba subject to approval of the Session

				Judge, Korba.
			3	All Civil & Criminal matters transferred or made over by the District & Sessions Judge, Korba.
			4	All Civil Suit from Rs. 1/- upto 5,00,000/- in valuation with MJC Execution cases connected thereto at Katghora and Poundi-uproda Tehsils.
			5	All Small Cause cases upto Rs. 200/- in valuation with Misc.. Judl. Cases/Execution Cases connected thereto at Katghora and Poundi-uproda Tehsils.
			6	Any other work entrusted by the District & Sessions Judge Korba.
			7	Disposal/Compliance of all the orders of honourable High court and honourable Supreme Court related with it own court
14	SHRI BRIJESH RAI CJ-II/ J. M. F.C , Kartala & Link Court Korba	Kartala Tehsil & Link Court Korba.	1	All Criminal cases assigned to him in the distribution Memo prepared by C.J.M. Korba.
			2	All Criminal cases transferred or made over by the C.J.M. Korba subject to approval of the Sessions Judge, Korba.
			3	All Civil & Criminal matters transferred or made over to him by the District & Sessions Judge, Korba
			4	All Civil Suits from Rs. 1/- from Rs 5,00,000/- in valuation with M.J.C/Execution cases connected thereto of Kartala Tehsil.
			5	All Small Cause Cases from Rs.200/- in valuation with M.J.C/ Execution cases connected thereto of Kartala Tehsils.
			6	Any other work entrusted by the District & Sessions Judge Korba.
			7	Disposal/Compliance of all the orders of honourable High court and honourable Supreme Court related with it own court
15	SMT. GANGA PATEL C.J.-II/J.M.F.C, Pali	Pali Tehsil	1	All Criminal cases assigned to him in the Distribution Memo Prepared by C.J.M Korba.
			2	All Criminal Cases transferred or made over by the C.J.M Korba

				subject to approval of the Sessions Judge , Korba.
			3	All Civil & Criminal matters transferred or made over to him by the District & Sessions Judge, Korba.
			4	All Civil Suits Rs. 1/- from Rs 5,00,000/- in valuation with M.J.C and Execution cases connected thereto of Pali Tehsils,
			5	All Small Cause Cases from Rs 200/- in valuation with M.J.C / Execution case connected thereto of Pali Tehsils.
			6	Any other work entrusted by the District & Sessions Judge ,Korba.
			7	Disposal/Compliance of all the orders of honourable High court and honourable Supreme Court related with it own court
16	SMT. DEEPTI LAKRA Addl. Judge to the Court of Civil Judge Class- II/JMFC KORBA	Korba Tehsil	1	All Criminal cases assigned to him in the Distribution Memo Prepared by C.J.M Korba.
			2	All Criminal Cases transferred or made over by the C.J.M. Korba subject to approval of the Session Judge, Korba.
			3	All Civil & Criminal matters transferred or made over to him by the District & Sessions Judge, Korba.
			4	All Civil Suits Rs. 2,00,001/- from Rs 3,00,000/- in valuation with M.J.C and Execution cases connected thereto of Korba Tehsils. (Except cases under jurisdiction of Family Court ,Korba}
			5	Any Other work entrusted by the District and Session Judge, Korba.
			6	Disposal/Compliance of all the orders of honourable High court and honourable Supreme Court related with it own court.
17	SHRI RAMESH KUMAR CHOUHAN Civil Judge Class-II/ JMFC Korba.	Korba Tehsil	1	All Criminal cases assigned to him in the Distribution Memo Prepared by C.J.M Korba.
			2	All Criminal Cases transferred or made over by the C.J.M. Korba subject to approval of the Session Judge, Korba.
			3	All Civil & Criminal matters

				transferred or made over to him by the District & Sessions Judge, Korba.
			4	All Civil Suits Rs. 3,00,001/- from Rs 5,00,000/- in valuation with M.J.C and Execution cases connected thereto of Korba Tehsils, (Except cases under jurisdiction of Family Court ,Korba}
			5	Any Other work entrusted by the District and Session Judge, Korba.
			6	Disposal/Compliance of all the orders of honourable High court and honourable Supreme Court related with it own court.

Sd/-
(G.K. Mishra)
District & Sessions Judge
Korba(C.G.)

OFFICE OF THE DISTRICT AND SESSIONS JUDGE KORBA (C.G.)
ORDER

No / 29 / I-11-I/2004

Dated , 10 March 2017

I G.K. Mishra District Judge Korba gives authorization to other working Judicial Officer for hearing the urgent Civil cases in absence or leave of all ADJ and CJ-I, CI-II. This order will be effective from the date 16-03-2017

S.No.	Name of the Court	Name of the authorised Court as per sequence
1	District and Session Judge Korba	SI. No. 1 in absence of SI. No. 2,3,4 & 5
2	Special Judge Under SC/ST (PA) Act Korba	SI. No. 2 in absence of SI. No. 1 & 3,4,5
3	1st Addl. District & Session Judge Korba	SI. No. 3 in absence of SI. No. 4,5,2 & 1
4	2nd Addl. District & Session Judge Korba	SI. No. 4 in absence of SI. No. 5,3,2 & 1
5	Addl. District & Session Judge (FTC) Korba	SI. No. 5 in absence of SI. No. 3,4, & 1
6	Addl. District & Session Judge Katghora	SI. No. 6 in absence of SI. No. 7 & 3,4,5
7	Addl. Judge to the Court of Addl. District & Session Judge Katghora	SI. No. 7 in absence of SI. No. 6 & 3,4,5
8	1st Civil Judge Class-I Korba	SI. No. 8 in absence of SI. No. 9,10 & 11
9	2nd Civil Judge Class-I Korba	SI. No. 9 in absence of SI. No. 8,10 & 11
10	Add. Judge to the Court of Civil Judge Class-II Korba	SI. No. 10 in absence of SI. No. 11,9 & 8
11	Civil Judge Class-II Korba	SI. No. 11 in absence of SI. No. 10,9 & 8
12	Civil Judge Class-I Katghora	SI. No. 12 in absence of SI. No. 13,14 & 9
13	Addl. Judge to the Court of Civil Judge Class-I Katghora	SI. No. 13 in absence of SI. No. 12,14 & 9
14	Civil Judge Class-II Katghora	SI. No. 14 in absence of SI. No. 12,13 & 8
15	Civil Judge Class-II Pali	SI. No. 15 in absence of SI. No. 12,13 & 8
16	Civil Judge Class-II Kartala	SI. No. 16 in absence of SI. No. 8,9 & 10

Note :- All the important civil cases occurring from tehsil Kartala will be heard during the course of link Court at Korba, through Kartala Civil Judge Class-II.

Sd/-
(G.K. Mishra)
District & Sessions Judge
Korba(C.G.)

कार्यालय जिला एवं सत्र न्यायाधीश कोरबा जिला-कोरबा (छ0ग0)

--: आदेश :-

कमांक: 29/एक-11-1/2004

कोरबा दिनांक 10 मार्च 2017

मै, जी0के0मिश्रा सत्र न्यायाधीश कोरबा इस न्यायिक जिला स्थापना कोरबा में कार्यरत् सत्र/अपर सत्र न्यायाधीशों के अवकाश या अनुपस्थिति या न्यायालय रिक्त होने की दशा में अति आवश्यक दाण्डिक प्रकरणों एवं प्रस्तुत किये जाने वाले अति-आवश्यक आवेदन पत्रों के सुनवाई हेतु निम्नांकित तालिका में उनके नाम के सम्मुख अंकित न्यायालय को विधि अनुसार निराकरण हेतु अधिकृत करता हूँ जो आदेश दिनांक 16 मार्च 2017 से प्रभावशील होगा :-

कमांक	न्यायालय का नाम	अधिकृत न्यायालय का नाम उल्लेखित क्रम से
01	02	03
1	सत्र न्यायाधीश कोरबा	कमांक-1 के अनुपस्थिति पर क0 -2,3,4,5,6
2	विशेष न्यायाधीश एस0सी0/एस0टी0 (पी0ए0) एक्ट कोरबा	कमांक-2 के अनुपस्थिति पर क0 -1,3,4,5,6
3	प्रथम अपर सत्र न्यायाधीश कोरबा	कमांक-3 के अनुपस्थिति पर क0 -4,5,2,1,6
4	द्वितीय अपर सत्र न्यायाधीश कोरबा	कमांक-4 के अनुपस्थिति पर क0 -3,5,2,1,6
5	अपर सत्र न्यायाधीश एफ0टी0सी0 कोरबा	कमांक-5 के अनुपस्थिति पर क0 -3,4,2,1,6
6	अपर सत्र न्यायाधीश कटघोरा	कमांक-6 के अनुपस्थिति पर क0 -7,5,4,3,2,1
7	अपर सत्र न्यायाधीश कटघोरा के न्यायालय के अतिरिक्त सत्र न्यायाधीश कटघोरा	कमांक-7 के अनुपस्थिति पर क0 -6,5,4,3,2,1

सही/-
जिला एवं सत्र न्यायाधीश
कोरबा (छ0ग0)